

Development of DMIC

*216. SHRI KANJIBHAI PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has received a proposal from the Government of Gujarat regarding rail development for various linkages for overall development of Delhi-Mumbai Industrial Corridor (DMIC) along the proposed Dedicated Freight Corridor (DFC) of the Railways; and

(b) if so, the reaction of Government thereto and the present status of the proposal?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) Yes, Sir. M/s Gujarat Infrastructure Development Board (GIDB), a Government of Gujarat entity, had forwarded a proposal suggesting various infrastructure linkages including rail connectivity for DMIC project in the State of Gujarat.

(b) DMIC Development Corporation (DMICDC), a Central Special Purpose Vehicle set up for implementation of the DMIC (Delhi-Mumbai Industrial Corridor) project has entered into a Memorandum of Understanding (MoU) with the GIDB in July 2008 for preparation of perspective and development plan for each identified investment Node jointly and also to facilitate development of select early bird projects. Proposal of the State Government was forwarded to the DMICDC.

Contract Farming

*217. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of cases of contract farming in the country;

(b) the land area covered by each of these contracting companies; and

(c) the prominent companies having such contracts?

THE MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR): (a) and (b) Agricultural markets including contract farming is regulated by State Governments under their respective Agricultural Produce Marketing (Development and Regulation) Act, (APMC Act). Through the Model Agricultural Produce Marketing (Development and Regulation) Act, circulated by the Ministry of Agriculture in 2003, State Governments were requested for making recording of contract farming agreements with a prescribed authority compulsory under the law, apart from other measures to reform agricultural marketing. As on 30.6.2009, 17 States have provided for contract farming under respective State APMC Acts through the amendments as per details are given in the enclosed Statement-I (See below). Since in seven States/Union Territories there are no APMC Acts, there is no regulation of contract farming in such States/Union Territories. To help the States in the formulation of Rules in this regard, the Ministry of Agriculture has also circulated a set of Model APMC Rules in 2007 to States/ Union Territories for adoption. As on 30.6.2009, eight States have framed Rules under their

amended APMC Acts, as indicated in Annexure-I, The information in respect of number of cases of contract farming in the country and the land area covered is not maintained by Government of India.

(c) A list of prominent companies having such contracts as indicated in the Report of Sub-Group on Marketing Reforms, Contract Farming and Agro-Processing Sector of the Working Group of the Sub-Committee of National Development Council on Agriculture Related Issues, and as informed by States from time to time is given in the enclosed Statement-II.

Statement-I

*Progress of Contract Farming under Marketing Reforms
in APMC Act as on 30.06.2009*

Sl.No.	Stage of Reforms	Name of States/ Union Territories
1.	States/UTs where reforms to APMC Act has been done for Direct Marketing; Contract Farming and Markets in Private/Coop Sectors	Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Rajasthan, Sikkim and Tripura.
2.	States/UTs where reforms to APMC Act has been done partially to provide for contract farming	Haryana
3.	States/UTs where there is no APMC Act	Bihar*, Kerala, Manipur, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman & Diu, and Lakshadweep.

* APMC Act is repealed w.e.f. 1.9.2006.

Status of APMC Rules as on 30.06.09

The State of Andhra Pradesh, Rajasthan, Maharashtra, Orissa, Himachal Pradesh, Karnataka, Madhya Pradesh (only for special license for more than one market) and Haryana (only for contract farming) have notified such amended Rules.

Statement-II

List of Prominent Companies/agencies involved in Contract Farming as reported by State Governments

- i) Andhra Pradesh: Cadbury India Limited, Godrej, Palm Tech, SICAL, Simapuri Industry and Radhika Vegetables Oil Industries.
- ii) Assam: M/s. Kishlay Snack Products, Dewan Patty, Fency Bazar.
- iii) Bihar: Golden Chips Company.
- iv) Goa: Godrej Agrovet Pvt. Ltd., Sanjivani Sahakari Sakhar and Karkhana Ltd.

- v) Gujarat: Agrocil Corporation, Mecain India Ltd and Desai Cold Storage.
- vi) Haryana: HAFED.
- vii) Madhya Pradesh: Cargil India Limited, ITC-IBD, Mahindra Sulabh.
- viii) Maharashtra: NDDDB-ION Exchange, EECOFARMS, MAHYCO-MAHINDRA, Jain Irrigation, Venkeys Hatchery, Hindustan Lever Ltd; Mahindra Sulabh, Ion Exchange Enviro Farms Ltd.
- ix) Karnataka: Himalayan Health Care Ltd., AVT Natural Products Ltd.; Natural Remedies Private Ltd., Global Green Pvt. Ltd; Sami Labs Limited.
- x) Mizoram: Godrej Agrovvet Pvt. Ltd., Food and Fertilizers Ltd., Industries Ltd. and Eco-first India Ltd.
- xi) Orissa: M/s Welspun India Private Ltd., Super Spinning Mill, Amit Green Acre and M/s Eco Farm. Shakti Sugar Ltd., J.K. Paper Mill.
- xii) Punjab: Nijjer Agro Foods Ltd; United Breweries Ltd; Satnam Obverseas, Tata Chemicals Ltd, Pepsi Foods Ltd., Mahendra Shubhlabh Services Ltd., Escorts Ltd., Chambal Agritech Ltd., KRBL Ltd., Punjab Agro Foods Park Limited.
- xiii) Tamil Nadu: Appachi CARE Foundation, Suguna Poultry Farm Ltd., Shakthi Chicken Private Ltd. M/s Mohan Breweries and Distilleries Ltd, Appache Cotton Company, Mahindra Sulabh.
- xiv) West Bengal: Fritto India Limited and Dabur India Limited.

Wholesale price index and consumer price index

†*218. SHRI SHIVANAND TIWARI:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government's attention has been drawn to the statement given by Shri Suresh Tendulkar, Chairman of Economic Advisory Council, wherein he has stated Wholesale Price Index to be an insufficient information;

(b) if so, the reaction of Government in this regard;

(c) whether it is a fact that when Wholesale Price Index was estimated to be zero and below zero then Consumer Price Index was nearing double digits; and

(d) if so, the facts thereof and the reasons for eatables becoming costly over the past years, including last year, despite the agriculture production being satisfactory?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): (a) While delivering the inaugural address on the occasion of National Statistical Day, Prof. Suresh Tendulkar, Chairman, Economic Advisory Council to the Prime Minister mentioned that,

† Original notice of the question was received in Hindi